

THE HIGH COURT OF ORISSA: CUTTACK

STANDING ORDER NO. 03 OF 2025

It has been observed by the Hon'ble High Court of Orissa in Order No.01 dated 14.11.2025 passed in W.P.(C) No.28835 of 2025 (Rama Chandra Sahoo Vrs. Union of India and Others) that judicial time is being wasted due to the recurring filing of writ petitions challenging the judgments of the learned Central Administrative Tribunal (CAT) without enclosing or annexing the entire pleadings that were submitted before the learned Tribunal.

In order to ensure that the Court has the benefit of the entire record and pleadings of the proceedings before the learned Tribunal whenever its final orders are under challenge, The Hon'ble Court directed the Registry to ensure that in every writ petition arising out of the judgment of the learned Central Administrative Tribunal, the entire pleadings before the learned Tribunal should be annexed. Further, the Hon'ble Court has directed for issuance of necessary standing order(s) to that effect.

Accordingly, it is instructed that every writ petition arising out of a judgment of the learned Central Administrative Tribunal shall be accompanied by entire pleadings filed before the Tribunal.

Further, a certificate confirming copies of all pleadings filed before the Tribunal have been annexed to the writ petition must be furnished. Any deviation from this requirement shall be treated as a defect.

The above directions of the Hon'ble Court shall be complied with scrupulously.

By Order of the Chief Justice



(Satya Ranjan Pradhan)
REGISTRAR (JUDICIAL)

Cuttack Dated the 4th December, 2025
Administrative Department
[Rules Branch]

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Memo No. 19407 (4) / R Date: 04.12.2025
(XI-4/2023)

Copy forwarded to the

1. Advocate General, Odisha, Cuttack,
2. Chairman, Odisha State Bar Council, Cuttack,
3. Deputy Solicitor General of India for the High Court of Orissa,
4. Secretary, High Court Bar Association, Cuttack
for information.


9.12.25
SPECIAL OFFICER (SPECIAL CELL)

Memo No. 19408 (32) / R Date: 04.12.2025

Copy forwarded to the

1. District & Sessions Judges,.....(All)
2. Director, Odisha Judicial Academy, Cuttack
3. Member-Secretary, Odisha State Legal services Authority, Cuttack
for information.


4.12.25
SPECIAL OFFICER (SPECIAL CELL)

Memo No. 19409 (50) / R Date: 04.12.2025

Copy forwarded to the

1. All Officers of the Court,
2. Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice,
3. Joint Registrar-cum-Principal Secretary/ Addl. Dy. Registrar-cum-Addl. Principal Secretaries / Asst. Registrar-cum-Senior Secretaries / Secretaries to Hon'ble Judges of the Court,
4. A.R.-cum-Stamp Reporter & Oath Commissioner
5. All A.R.-cum-Addl. Stamp Reporters & Oath Commissioners,
6. All Superintendents/ Section Officers of the Court,
7. All Court Masters of the Court,
8. Peskar, Lawazima Court

for information and necessary action.


4.12.25
SPECIAL OFFICER (SPECIAL CELL)